

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

O.A./100/2075/2020

New Delhi, this the 15<sup>th</sup> day of December, 2020

**Hon'ble Mr. A.K. Bishnoi, Member (A)  
Hon'ble Mr. R.N. Singh, Member (J)**



Kulbir Singh,  
S/o Shri Rajpal, Age 37  
R/o VPO Siwaha  
Tehsil & District Jind  
Haryana, Pin-126102

...Applicant

(Appeared in person)

Versus

1. Union of India  
Through its Secretary  
Ministry of Railway,  
Railway Bhawan, Raisina Road,  
Rajpath Area, Central Secretariat,  
New Delhi-110001
2. The Chairman & CEO,  
Railway Board, Rail Bhawan,  
New Delhi
3. The Secretary  
Railway Recruitment Boards,  
Railway Bhawan,  
New Delhi-110001

... Respondents

(Through Shri Krishna Kant Sharma, Advocate)

ORDER (ORAL)

Hon'ble Mr. R.N. Singh, Member (J)

The present Application has been filed by the applicant  
praying therein for the following reliefs:



- “a) Quash and set aside the reply/email dated 15.10.20 by respondent and accept both the application applied by the applicant because both different category and allow sit in exam dated 15.10.2020 and 18.10.2020.
- b) To issue direction to the respondent to issue the roll no. for the applied post as per eligibility criteria as mentioned in the advertisement.
- c) To pass any other orders or directions which this Hon’ble Court may deem just fit and proper in the facts and circumstances of the case.”

2. The applicant submits that for selection to the posts under various categories, an advertisement No.CEN 03/2019 was issued on 23.02.2019. In response to the said advertisement, the applicant applied for the desired post but he could not succeed for unknown technical reasons. He submits that for CLA post i.e. category 5, he intended to apply. For this purpose, he first attempted on 13.03.2019. Again, he is stated to have attempted to apply for the post on 16.03.2019 as he did not want to miss the opportunity. The said application of the applicant was accepted. The applicant has challenged the rejection of his application on the ground of “multiple application”.

3. It is an admitted case of the applicant that he has submitted more than one application form and the same is in violation of the provisions stipulated by the respondents in the advertisement under reference. It is also the case of the applicant that the selection process in pursuance of the

aforesaid advertisement has started and the exams for the post against which he has applied, will start from 16.12.2020.



4. The applicant admits that he is already working under the respondents in a Group 'D' post. He submits that he has personally attempted to meet the various authorities under the respondents for redressal of his grievances but his grievances have not been redressed. However, the applicant has failed to point out any illegality in the action of the respondents in rejecting his candidature. Moreover, the selection process has admittedly started. The instructions as provided under the notice are mandatory and are having the force of law. Violation thereof is an admitted fact.

5. In view of the aforesaid facts and circumstances, we do not find any reason or ground to interfere into the action of the respondents while exercising the power of judicial review. Accordingly the OA is dismissed. No costs.

(R.N. Singh)  
Member (J)

(A.K. Bishnoi)  
Member (A)

/dkm/daya/